

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal no. 121 of 2014 &
IA Nos 214, 215 & 216 of 2014**

Dated : 13th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Neo Sannyas Foundation ... Appellant (s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Ms. Ramni Taneja
Mr. Umang Jain**

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 214 of 2014 (Appl. for stay). Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of the Respondent no.1. Notice be issued to the other Respondents returnable on 29.05.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the I.A. No. 214 of 2014 for hearing on **29.05.2014.**

**(Rakesh Nath)
Technical Member**
TS/js

**(Justice M. Karpaga Vinayagam)
Chairperson**